

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDHULA – HON’BLE MEMBER (J)**

**CORAM: SHRI.SANJAY PURI, - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 17 .11.2023 AT After Court-1 hearings**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	Company Petition IB/134/2023
<b>NAME OF THE COMPANY</b>	I-Vantage India Pvt Ltd
<b>NAME OF THE PETITIONER(S)</b>	State Bank of India
<b>NAME OF THE RESPONDENT(S)</b>	I-Vantage India Pvt Ltd
<b>UNDER SECTION</b>	7 of IBC

**ORDER**

**Present:** Ld. Proxy Counsel for the Petitioner.

Ld. Counsel Mr. Mayur Mundra for the Respondent.

It is represented by the Ld. Counsel for the Respondent that counter will be filed during the course of the day, in default, opportunity stands forfeited. **Matter is adjourned to 02.01.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**